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समानता को पूर्वता ग्रघिपत्र में स्थान निश्चित करते समय भी बनाए रखना चाहिए।

(ii) पेंशन सभी गैर-सरकारो सदस्यों को मिलनी चाहिए ग्रौर वह केवल उन्हीं तक सीमित नहीं रहनी चाहिए जिन्होंने सदस्य के रूप में तीन वर्ष का सेवाकाल पूर्ण् कर लिया है। सरकारी सदस्यों को उच्च न्यायालयों के न्यायाधीशों तथा भारत के नियन्त्रक एवं महालेखा-परीक्षक की भांति ही, आयोग में की गई सेवा के लिए ग्रतिरिक्त पेंशन मिलनी चाहिए।

(iii) सदस्यों की सेवा की शर्तों को विनियम रचना की क्रियाविधि की ग्रपेक्षा उपयुक्त संसदीय कानून के द्वारा विनिय-मित किया जाए।

जहां तक पहले दो सुफावों का सम्बन्ध है, इन पर सरकार द्वारा सावधानी से विचार किया गया था, किन्तु इन्हें स्वीकार करना सम्भव नहीं हो पाया। जहां तक तीसरे सुफाव का सम्बन्ध है, संविधान के अनुच्छेद 318 में राष्ट्रपति को ग्रायोग के सदस्यों की सेवा शर्तों के सम्बन्ध में विनियमों के बनाने की शक्तियां दी गई हैं। संघ लोक सेवा ग्रायोग (सदस्य) विनियम, 1969 को तदनुसार 11 अक्तूबर, 1969 को ग्रधिसूचित किया गया था।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSON-NEL/गृह मन्त्रालय ग्रोर कार्मिक विभाग में राज्य मन्त्री (SHRI RAM NIWAS MIRDHA): (a) Yes, Sir.

(b) The suggestions made by the Commission in its 20th Report were :

(i) The emoluments of the Chairman and the Members of the Commission should approximately be placed on par with those of Chief Justice and Judges of a High Court respectively and such parity should be maintained in assigning positions in the Warrant of Precedence also.

(ii) Pension should be admissible to all 'non-official' members and should not be restricted only to those who have completed three years of service as members; and additional pension should be allowed to 'official' members for the service rendered as such in the Commission as in the case of Judges of the High Court and Comptroller and Auditor General of India.

(iii) The conditions of service of Members of the Commission should be regulated by suitable Parliamentary legislation instead of through the regulation making procedure.

As regards the first two suggestions, the same were considered by the Government carefully but it was not found feasible to accept them. So far as the third suggestion is concerned, article 318 of the Constitution empowers the President to make regulations as to conditions of service of Members of the Commission. The U.P.S.C. (Members) Regulations, 1969 were accordingly notified in October 11, 1969.]

## OBSCENE FILMS

595. SHRI JOACHIM ALVA : Will the Minister of INFORMATION AND BROADCASTING/सूचना श्रौर प्रसारए। मंत्री be pleased to state :

(a) the number of films overladen with sex and obscenity that have been banned in India during 1970;

(b) how many such pictures were Indian and how many of them were non-Indian; and

(c) how far does the record of such objectionable pictures compare with that of previous three years ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING/सूचना और प्रसारएग मन्त्रालय में उपगन्त्री (SHRI DHARAM BIR SINGH): (a) to (c) The information is being collected and will be laid on Table of the Sabha in due course.